

## Human rights bodies need to be overhauled

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These principles apply as much to the 25 State Human Rights Commissions (SHRCs) across the country. A reading of the data, in the India Justice Report about how things stand within these taxpayer-supported institutions paints a grim picture.

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A state commission is required to have a chairman and two members, one of them a judge. Too often they are left to limp along with long duration acting chairs and frequent member deficits. The National Commission itself has one member who is doubling up as acting chair. At 2021 figures, Uttar Pradesh,

Manipur and Jharkhand were without any members and, since 2020, the Chhattisgarh commission functioned with an acting chairperson and one member.

Non-judicial members are supposed to be drawn from "among persons having knowledge of or practical experience in matters relating to human rights". In the absence of any publicly examined record of devotion to upholding human rights, this broad formulation has too often allowed posts to be dominated by former police personnel and bureaucrats on the assumption that by virtue of office, they are on the right side of upholding rights. Civil rights activists and professionals from diverse backgrounds like psychology, social work, health and education who could bring in diverse life experiences from different classes, religions, castes and class are absent. As of 2022, none had a woman chairperson and just three could boast one woman member each.



Maja Daruwala

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As such commissions have missed the opportunity to research and publicise patterns of bad institutional behaviour that could have put them on the path of mending. There is little evidence to show that their presence has had a positive impact on police sub-cultures or engendered a habit of obedience to the procedural and substantive imperatives of a rule-of-law country. Enthusiastic and active SHRCs can take a significant step towards a future where human rights and rule of law are respected and protected for all. The ball is in their court.

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## NHRC notice to M.P. govt. over death of two students

National Human Rights Commission (NHRC) on Monday took *suo motu* cognisance of the death of two students due to electrocution while cleaning the water tank of a government-run hostel in Dhar district of Madhya Pradesh. The deceased were allegedly asked to clean the water tank by the hostel superintendent. According to reports, the incident took place on September 25 when the students came into contact with a live wire connected to a water pump inside the tank. The NHRC issued a notice to the Chief Secretary and the Director-General of Police calling for a detailed report within two weeks.



## NHRC seeks report on tribal students electrocution

**PIONEER NEWS SERVICE ■**  
NEW DELHI

Taking cognisance of a media report that two students, belonging to a Scheduled Tribe, got electrocuted to death while cleaning a water tank on the instructions of the superintendent of a government-run hostel in Dhar district of Madhya Pradesh on September 25, the National Human Rights Commission (NHRC) has issued a notice to the chief secretary and the director general of police, the State government, seeking a detailed report within two weeks.

It appears that the hostel authorities have acted in an "insensitive manner" by asking the young boys to execute such a hazardous task resulting in their deaths, the Apex rights body said. It has issued a notice to the Madhya Pradesh government over reports that two tribal students were electrocuted allegedly while cleaning a water tank on the instructions of the superintendent of a government-run hostel in Dhar district.

In a statement, the NHRC

said, going by the reports, it appears that the hostel authorities have acted in an "insensitive manner" by asking the young boys to execute such a hazardous task resulting in their deaths.

According to the media report, carried on September 26, the students came into contact with a live wire connected to a water pump inside the tank while cleaning it.

They were spotted lying in the tank by villagers, who reportedly informed the hostel authorities, it said.

The Commission has observed that the contents of the news report, if true, raise a serious concern about human rights violations of the victim students.

Accordingly, the Commission has issued a notice to the chief secretary and the director general of police, the government of Madhya Pradesh, seeking a detailed report within two weeks, said a statement by the NHRC here.

It is also expected to include the status of the police investigation and compensation, if any, paid to the aggrieved families of both victims, the statement added.

## टैंक साफ करते समय दो छात्रों की मौत पर एनएचआरसी ने मप्र सरकार व डीजीपी को नोटिस जारी किया

नई दिल्ली, (विप्र)। एनएचआरसी ने सोमवार को कहा कि उसने मध्य प्रदेश सरकार को उन खबरों पर नोटिस जारी किया है जिनमें कहा गया है कि धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय दो आदिवासी छात्रों की कथित तौर पर करंट लगने से मौत हो गई।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक बयान में कहा कि खबरों के अनुसार ऐसा प्रतीत होता है कि छात्रावास अधिकारियों ने लड़कों को ऐसा खतरनाक कार्य करने के लिए कहकर असंवेदनशीलता दिखाई है जिसके परिणामस्वरूप उनकी मौत हो गई। आयोग ने कहा कि उसने खबर पर स्वतः संज्ञान लिया है कि 25 सितंबर को मध्य प्रदेश के धार जिले में एक सरकारी छात्रावास के अधीक्षक

के निर्देश पर पानी की टंकी साफ करते समय अनुसूचित जनजाति के दो छात्रों की करंट लगने से मौत हो गई। मीडिया में 26 सितंबर को आई खबर के अनुसार, छात्र टैंक की सफाई करते समय पानी के पंप से जुड़े एक तार के संपर्क में आ गए। खबर में कहा गया है कि उन्हें ग्रामीणों ने टैंक में पड़े देखा और छात्रावास के अधिकारियों को सूचित किया। आयोग ने कहा है कि अगर खबर की विषय-वस्तु सही है तो इससे पीड़ित छात्रों के मानवाधिकार उल्लंघन के बारे में गंभीर चिंता उत्पन्न होती है। आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है। बयान में कहा गया है कि रिपोर्ट में पुलिस जांच की स्थिति और दोनों पीड़ितों के परिवारों को अगर मुआवजा दिया गया है तो उसकी जानकारी भी शामिल की जाए।

# मानवाधिकार आयोग ने मध्य प्रदेश सरकार व डीजीपी को भेजा नोटिस

जनसत्ता ब्यूरो  
नई दिल्ली, 30 सितंबर।

राष्ट्रीय मानवाधिकार आयोग ने सोमवार को कहा कि उसने मध्य प्रदेश सरकार को उन खबरों पर नोटिस जारी किया है जिनमें कहा गया है कि धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय दो आदिवासी छात्रों की कथित तौर पर करंट लगने से मौत हो गई।

आयोग ने कहा कि खबरों के अनुसार ऐसा प्रतीत होता है कि छात्रावास अधिकारियों ने लड़कों को ऐसा खतरनाक कार्य करने के लिए कहकर असंवेदनशीलता दिखाई है जिसके कारण

**टंकी साफ करते  
समय दो छात्रों की  
मौत का मामला।**

उनकी मौत हो गई। आयोग ने कहा कि उसने 'खबर पर स्वतः संज्ञान लिया है कि 25 सितंबर को मध्य प्रदेश के धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की

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एक तार के संपर्क में आ गए। खबर में कहा गया है कि उन्हें ग्रामीणों ने टंकी में पड़े देखा और छात्रावास अधिकारियों को सूचित किया। आयोग ने कहा है कि अगर खबर की विषय-वस्तु सही है तो इससे पीड़ित छात्रों के मानवाधिकार उल्लंघन के बारे में गंभीर चिंता उत्पन्न होती है।

## Coconut seller killed after being hit by car in Odisha

<https://www.newindianexpress.com/states/odisha/2024/Sep/30/coconut-seller-killed-after-being-hit-by-car-in-odisha>

The accused car driver, 39-year-old Santosh Kumar Khadenga, initially fled after the incident but later surrendered before police.

Updated on: 30 Sep 2024, 7:55 am

BERHAMPUR: In a tragic incident, a 50-year-old coconut seller was killed and a flower vendor sustained injuries after being hit by a speeding car near Bijipur Chowk in Berhampur here on Sunday.

The deceased, Basanti Nayak of Bhairavi village was selling coconuts on the roadside near Santoshi Maa temple when the mishap took place. The accused car driver, 39-year-old Santosh Kumar Khadenga, initially fled after the incident but later surrendered before police.

As per sources, Khadenga was on way to Bijipur from Gosaninuagaon in his car when he pressed the accelerator instead of the brake by mistake and hit Nayak and the flower seller. The impact was so severe that after being hit by the car, Nayak's head got banged against an electric pole nearby leading to her death on the spot.

Soon after, locals rushed the injured flower seller to the city hospital for treatment. He was discharged after being provided first-aid. Meanwhile, Nayak's body was sent for postmortem.

Following her death, an NGO Stayee Bikash Lakshya (SBL), filed a petition before the **NHRC** holding the Berhampur Municipal Corporation (BeMC) and the district administration responsible for the woman's death.

President of SBL, Rabindra Kumar Mishra alleged that despite repeated pleas, the BeMC did not take steps to rehabilitate the roadside vendors and prevent traffic congestion in the city. He further urged that the family of the deceased be paid compensation as per norms and the district administration and the civic body directed to prohibit people from setting up makeshift shops along the road.

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<https://www.msn.com/en-in/news/india/human-rights-bodies-need-to-be-overhauled/ar-AA1rtAgM#>

• 9h • 3 min read

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<https://www.hindustantimes.com/opinion/human-rights-bodies-need-to-be-overhauled-101727709213998.html>

ByMaja Daruwala Sep 30, 2024 08:43 PM IST

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## Hyderabad: Ex-Congressman Bakka Judson posts 'RB-X' posters at Secretariat, GHMC office

<https://www.siasat.com/hyderabad-ex-congressman-bakka-judson-posts-rb-x-posters-at-secretariat-ghmc-office-3105492/>

Wants Secretariat and GHMC buildings demolished as they fall under Hussain Sagar's buffer-zone

News Desk Follow on Twitter| Published: 30th September 2024 8:51 pm IST

Hyderabad: Former Congress leader Bakka Judson, who was expelled for differing with chief minister A Revanth Reddy and also for persistently criticising him, grabbed the eyeballs of onlookers at Hussain Sagar on Monday, when he pasted the poster of 'RB-X' right outside the gates of Dr BR Ambedkar Telangana State Secretariat complex and GHMC head office.

The 'RB-X' is typically a demarcation for marking illegal structures built on the riverbed of the Musi River.

Posting a video of the maverick yet courageous act on X, Judson stated that since the Secretariat and the GHMC office were both built in the buffer-zone of Hussain Sagar, these structures were also liable to be demolished.

Bakka Judson also tagged Hyderabad Disaster Response Assets Monitoring and Protection Agency (HYDRA) commissioner AV Ranganath in his post, to take action, as in, demolishing those structures.

Interestingly though, 'RB' stands for the riverbed and not the buffer-zone demarcation, say officials (not HYDRA) making demarcations on the illegal structures along the Musi riverbed.

Recently Judson has also approached the national human rights commission (NHRC) last week, holding chief minister A Revanth Reddy responsible for the violation of human rights, by conducting demolition of the houses of poor people in Sangareddy, Hyderabad, and Mahabubnagar.

## Labour laws violated in JSR factories, says NHRC rapporteur

<https://timesofindia.indiatimes.com/city/jamshedpur/labour-laws-violated-in-jsr-factories-says-nhrc-rapporteur/articleshow/113823107.cms>

TNN | Sep 30, 2024, 08.45 PM IST

JAMSHEDPUR: The National Human Rights Commission's special rapporteur for Jharkhand, Suchitra Sinha, on Sunday said she found several private plants in the industrial belts of Jamshedpur and Adityapur were violating labour laws.

Talking to TOI, Sinha said, "At many plants, including vehicle and spare parts manufacturing units, contract workers are paid in cash, that, too, half the Rs 485 per day minimum wages fixed by the govt. Though the parent companies are trying to shift the responsibilities on the private vendors under whom the staff are hired, the former is guilty, according to the NHRC."

Revealing more anomalies, Suchitra said, "If a contract worker is on duty for 30 days but paid only 15 days' salary through a cheque and the rest in cash, showing it as a payment for overtime, it can hit the worker's EPF, ESIC, bonuses and gratuity. It is rampant here."

She said, "The companies have been instructed to submit daily attendance registers, wage registers and biometric attendance data of randomly selected workers. The Aadhaar-enabled biometric attendance system is not being used."

Sinha said, "Cases of gross violation of laws in payment of gratuity to the workers were reported. Most of the workers had been with the company for over five years but the management changed their duties from one contractor to another, so that they cannot complete a five-year period with any vendor at a stretch."

## **MP: NHRC takes suo motu cognizance of death of 2 students in govt hostel in Dhar**

<https://www.bignewsnetwork.com/news/274655641/mp-nhrc-takes-suo-motu-cognizance-of-death-of-2-students-in-govt-hostel-in-dhar>

ANI 1st October 2024, 04:55 GMT+10

Bhopal (Madhya Pradesh) [India], September 30 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report about two students, belonging to a Scheduled Tribe (ST), got electrocuted to death while cleaning a water tank on the instructions of the Superintendent of a government-run hostel in Madhya Pradesh's Dhar on September 25, according to an official release.

The commission has issued notices to the Chief Secretary (CS) and the Director General of Police (DGP), Government of Madhya Pradesh, seeking a detailed report about the matter within two weeks.

"According to the media report on September 26, 2024, the students came into contact with a live wire connected to a water pump inside the tank while cleaning it. They were spotted lying in the tank by the villagers, who reportedly informed the hostel authorities," stated the release.

The Commission has observed that the contents of the news report, if true, raise a serious concern about human rights violations of the victim students. Going by the media reports, it appears that the hostel authorities have acted in an insensitive manner by asking the young boys to execute such a hazardous task resulting in their deaths, it further read.

"Accordingly, the Commission has issued a notice to the Chief Secretary and the Director General of Police, Government of Madhya Pradesh, calling for a detailed report within two weeks. It is also expected to include the status of the police investigation and compensation, if any, paid to the aggrieved families of both victims," the release added.

Notably, two students residing in Government Scheduled Tribe Senior Boys Hostel, Ringnod, operated in Sardarpur, Dhar district, died due to electric shock on September 25, following which Dhar collector suspended the superintendent of the hostel.

"On September 25, two students residing in Government Scheduled Tribe Senior Boys Hostel, Ringnod, operated in Sardarpur of Dhar district, died due to electric shock. The above incident occurred due to the electric line being disturbed and improper management of water in the water-tank on the premises of hostel by In-charge

Superintendent of hostel, Bansingh Kannauj," order of Dhar collector Priyank Mishra read.

"Prima facie Kannauj has not discharged his official duty properly, therefore he is suspended with immediate effect under the provision of section 9 in the MP Civil Services (Classification, Control and Appeal) Rules, 1966," the order further read. (ANI)



## **MP: NHRC Takes Suo Motu Cognizance Of Media Report On Electrocutation Of 2 Tribal Students Cleaning Water Tank In Govt-Run Hostel In Dhar**

<https://www.freepressjournal.in/india/mp-nhrc-takes-suo-motu-cognizance-of-media-report-on-electrocutation-of-2-tribal-students-cleaning-water-tank-in-govt-run-hostel-in-dhar>

According to the media report, carried on 26th September 2024, the students came into contact with a live wire connected to a water pump inside the tank while cleaning it. They were spotted lying in the tank by the villagers, who reportedly informed the hostel authorities.

FPJ News Service Updated: Monday, September 30, 2024, 03:38 PM IST

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two students, belonging to a Scheduled Tribe, got electrocuted to death while cleaning a water tank on the instructions of the Superintendent of a government-run hostel in Dhar district of Madhya Pradesh on 25th September 2024.

### **About The Incident**

According to the media report, carried on 26th September 2024, the students came into contact with a live wire connected to a water pump inside the tank while cleaning it. They were spotted lying in the tank by the villagers, who reportedly informed the hostel authorities.

### **Observations Made By The Commission**

The Commission has observed that the contents of the news report, if true, raise a serious concern about human rights violations of the victim students. Going by the media reports, it appears that the hostel authorities have acted in an insensitive manner by asking the young boys to execute such a hazardous task resulting in their deaths.

Accordingly, the Commission has issued a notice to the Chief Secretary and the Director General of Police, Government of Madhya Pradesh, calling for a detailed report within two weeks. It is also expected to include the status of the police investigation and compensation, if any, paid to the aggrieved families of both victims.



## **National Human Rights Commission Reached MGM – रा ष्ट्री य मा नवा धिकार आयो ग की स्पेशल रैपौ टियर के सुचित्रा सिन्हा पहुंची एमजी एम, गा यनी विभाग की स्थिति देखकर हैरा न**

<https://sharpbharat.com/information/national-human-rights-commission-reached-mgm/457848/>

जमशेदपुर : जमशेदपुर के एमजी एम अस्पता ल के गा यनी वि भा ग की स्थि ति का फी खरा ब है. वही उक्त बा तें रा ष्ट्री य मा नवा धि का र आयो ग के स्पेशल रैपौ टि यर झा रखंड के सुचि त्रा सि न्हा ने सो मवा र को अस्पता ल के गा यनी वि भा ग, प्रसव केंद्र, ओटी का नि री क्षण करने के बा द कहा कि गा यनी वि भा ग की स्थि ति हैरा न करने वा ली है. वे अपने नि री क्षण के दौरा न उन्हों नेन्हों नेवा र्ड व गा यनी वा र्ड के बरा मदा में लेटी गर्भवती महि ला ओं से मि लकर पूछता छ कि इसमें गर्भवती महि ला ओं को बेड तक उपलब्ध नहीं हो पा रहा है. जि सके का रण कई मा ता एं नवजा त बच्चों को लेकर जमी न पर लेटी हुई है. जो बच्चा व मां दोनों के लि ए ठी क नहीं है. इधर सुचि त्रा सि न्हा ने वि भा ग के सभी डॉ क्टरों ,रों एचओडी के सा थ बैठक कर उनकी समस्या ओं की जा नका री ली . उन्हों नेन्हों नेकहा कि एमजी एम अस्पता ल के गा यनी वि भा ग की लगा ता र शि का यत मि ल रही थी वहीं को लका ता की घटना के बा द यहां की सुरक्षा की जां च करने के लि ए सो मवा र को यहां पहुंची . जां च के दौरा न गा यनी वि भा ग की डॉ क्टरों ,रों एचओडी ने अपनी कई समस्या बता यी जि सकी एक रि पो र्ट बना कर **रा ष्ट्री य मा नवा धि का री आयो ग** को भेजा जा एगा .

## **NHRC Action: टैंक साफ करते वक्त दो छात्रों की मौत पर घिरी एमपी सरकार, NHRC ने सरकार और DGP को जारी किया नोटिस**

<https://mpcg.ndtv.in/madhya-pradesh-news/nhrc-sought-a-reply-from-the-mp-government-in-the-case-of-death-of-two-tribal-students-allegedly-due-to-electrocution-while-cleaning-a-water-tank-6684070>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक बयान में कहा कि खबरों के अनुसार ऐसा प्रतीत होता है कि छात्रावास अधिकारियों ने लड़कों को ऐसा खतरनाक काम करने के लिए कहकर “असंवेदनशीलता” दिखाई, जिसकी वजह से उनकी मौत हो गई.

सितंबर 30, 2024 22:21 pm IST

National Human Right commission: धार (Dhar) जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय दो आदिवासी छात्रों की कथित तौर पर करंट लगने से मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने एमपी सरकार (MP Government) ने जवाब तलब कर दिया है. दरअसल, एनएचआरसी ने मध्य प्रदेश सरकार (Madhya Pradesh Government) को उन खबरों पर नोटिस जारी किया है, जिनमें कहा गया है कि धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय दो आदिवासी छात्रों की कथित तौर पर करंट लगने से मौत हो गई.

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक बयान में कहा कि खबरों के अनुसार ऐसा प्रतीत होता है कि छात्रावास अधिकारियों ने लड़कों को ऐसा खतरनाक काम करने के लिए कहकर “असंवेदनशीलता” दिखाई, जिसकी वजह से उनकी मौत हो गई. आयोग ने बताया कि हमने खबर पर स्वतः संज्ञान लिया, जिसमें 25 सितंबर को मध्य प्रदेश के धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय अनुसूचित जनजाति के दो छात्रों की करंट लगने से मौत हो गई. मीडिया में 26 सितंबर को आई खबर के अनुसार, छात्र टैंक की सफाई करते समय पानी के पंप से जुड़े एक तार के संपर्क में आ गए. खबर में कहा गया है कि उन्हें ग्रामीणों ने टैंक में पड़े देखा और छात्रावास के अधिकारियों को सूचित किया.

National Human Right commission: धार (Dhar) जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय दो आदिवासी छात्रों की कथित तौर पर करंट लगने से मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने एमपी सरकार (MP Government) ने जवाब तलब कर दिया है. दरअसल, एनएचआरसी ने मध्य प्रदेश सरकार (Madhya Pradesh Government) को उन खबरों पर नोटिस जारी किया है, जिनमें कहा गया है कि धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय दो आदिवासी छात्रों की कथित तौर पर करंट लगने से मौत हो गई.

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक बयान में कहा कि खबरों के अनुसार ऐसा प्रतीत होता है

कि छात्रावास अधिकारियों ने लड़कों को ऐसा खतरनाक काम करने के लिए कहकर “असंवेदनशीलता” दिखाई, जिसकी वजह से उनकी मौत हो गई. आयोग ने बताया कि हमने खबर पर स्वतः संज्ञान लिया, जिसमें 25 सितंबर को मध्य प्रदेश के धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय अनुसूचित जनजाति के दो छात्रों की करंट लगने से मौत हो गई. मीडिया में 26 सितंबर को आई खबर के अनुसार, छात्र टैंक की सफाई करते समय पानी के पंप से जुड़े एक तार के संपर्क में आ गए. खबर में कहा गया है कि उन्हें ग्रामीणों ने टैंक में पड़े देखा और छात्रावास के अधिकारियों को सूचित किया.

आयोग ने कहा है कि अगर खबर की विषय-वस्तु सही है तो इससे पीड़ित छात्रों के मानवाधिकार उल्लंघन के बारे में गंभीर चिंता उत्पन्न होती है. आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है. बयान में कहा गया है कि रिपोर्ट में पुलिस जांच की स्थिति और दोनों पीड़ितों के परिवारों को अगर मुआवजा दिया गया है तो उसकी जानकारी भी शामिल की जाए.

## **NHRC issues notice to Madhya Pradesh government over death of two children while cleaning hostel water tank**

<https://www.thehindu.com/news/national/madhya-pradesh/nhrc-issues-notice-to-madhya-pradesh-government-over-death-of-two-children-while-cleaning-hostel-water-tank/article68701330.ece>

The Commission said the incident, if true, raises a serious concern about human rights violations of the victim students

Updated - September 30, 2024 10:55 pm IST - New Delhi

National Human Rights Commission (NHRC) on Monday (September 30, 2024) took suo motu cognizance of the death of two students due to electrocution while cleaning the water tank of a government-run hostel in Dhar district of Madhya Pradesh. The deceased were allegedly asked to clean the water tank by the hostel superintendent.

According to reports, the incident took place on September 25 when the students came into contact with a live wire connected to a water pump inside the tank while cleaning it. They were spotted lying in the tank by the villagers, who reportedly informed the hostel authorities.

The Commission said the incident, if true, raises a serious concern about human rights violations of the victim students. It issued a notice to the Chief Secretary and the Director General of Police, M.P., calling for a detailed report within two weeks.

“... it appears that the hostel authorities have acted in an insensitive manner by asking the young boys to execute such a hazardous task resulting in their deaths,” the communique from the Commission reads.

The State is also asked to submit a report on status of the police investigation and compensation, if any, paid to the aggrieved families of both victims.

## **NHRC issues notice to MP chief secretary, DGP over reported deaths of 2 students due to electrocution**

<https://www.thestatesman.com/india/nhrc-issues-notice-to-mp-chief-secretary-dgp-over-reported-deaths-of-2-students-due-to-electrocution-1503348587.html>

“According to the media report, carried on September 26, the students came into contact with a live wire connected to a water pump inside the tank while cleaning it. They were spotted lying in the tank by the villagers, who reportedly informed the hostel authorities,” the NHRC said in a statement on Monday.

Statesman News Service | Bhopal | September 30, 2024 4:07 pm

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that two students, belonging to a Scheduled Tribe, got electrocuted to death while cleaning a water tank on the instructions of the Superintendent of a government-run hostel in Dhar district of Madhya Pradesh on September 25.

“According to the media report, carried on September 26, the students came into contact with a live wire connected to a water pump inside the tank while cleaning it. They were spotted lying in the tank by the villagers, who reportedly informed the hostel authorities,” the NHRC said in a statement on Monday.

The Commission has observed that the contents of the news report, if true, raise a serious concern about human rights violations of the victim students. Going by the media reports, it appears that the hostel authorities have acted in an insensitive manner by asking the young boys to execute such a hazardous task resulting in their deaths, the NHRC said.

Accordingly, the Commission has issued a notice to the Chief Secretary and the Director General of Police, Government of Madhya Pradesh, calling for a detailed report within two weeks. “It is also expected to include the status of the police investigation and compensation, if any, paid to the aggrieved families of both victims,” the statement added.



## **NHRC Issues Notice To MP Govt After Two Tribal Students Were Electrocutted To Death At Dhar Hostel**

<https://www.freepressjournal.in/bhopal/nhrc-issues-notice-to-mp-govt-after-two-tribal-students-were-electrocutted-to-death-at-dhar-hostel>

The commission's actions reflect serious concerns about the potential violation of the human rights of these young victims.

FPJ Web Desk Updated: Monday, September 30, 2024, 05:27 PM IST

Bhopal (Madhya Pradesh): The National Human Rights Commission (NHRC) has issued a notice to the Madhya Pradesh government concerning the tragic electrocution of two tribal students while they were cleaning a water tank in Dhar.

The NHRC expressed concern over reports suggesting that the boys were instructed to clean a water tank by the superintendent of a government-run hostel, which was deemed an "insensitive manner" of handling the situation.

According to a news report, the unfortunate incident took place on September 25 when the students came into contact with a live wire connected to a water pump while working on the tank. Villagers discovered the boys lying inside the tank and promptly alerted the hostel management.

In light of these events, the NHRC has called for a detailed report from the Madhya Pradesh government, specifically from the chief secretary and the director general of police.

They are expected to provide this report within two weeks, outlining the status of the police investigation and any compensation that has been given to the families of the deceased students.

The commission's actions reflect serious concerns about the potential violation of the human rights of these young victims.

## **NHRC Notice to MP Govt, DGP Over Electrocution of 2 Students While Cleaning Tank**

<https://www.news18.com/india/nhrc-notice-to-mp-govt-dgp-over-electrocution-of-2-students-while-cleaning-tank-9069385.html>

Last Updated: September 30, 2024, 18:48 IST

New Delhi, India

The National Human Rights Commission (NHRC) said, going by the reports, it appears that the hostel authorities have acted in an "insensitive manner" by asking the young boys to execute such a hazardous task resulting in their deaths

The NHRC on Monday said it has issued a notice to the Madhya Pradesh government over reports that two tribal students were electrocuted allegedly while cleaning a water tank on the instructions of the superintendent of a government-run hostel in Dhar district.

In a statement, the National Human Rights Commission (NHRC) said, going by the reports, it appears that the hostel authorities have acted in an "insensitive manner" by asking the young boys to execute such a hazardous task resulting in their deaths.

The rights panel said it has taken "suo motu cognisance of a media report that two students, belonging to a Scheduled Tribe, got electrocuted to death while cleaning a water tank on the instructions of the superintendent of a government-run hostel in Dhar district of Madhya Pradesh on September 25".

According to the media report, carried on September 26, the students came into contact with a live wire connected to a water pump inside the tank while cleaning it. They were spotted lying in the tank by villagers, who reportedly informed the hostel authorities, it said.

The Commission has observed that the contents of the news report, if true, raise a serious concern about human rights violations of the victim students.

Accordingly, the Commission has issued a notice to the chief secretary and the director general of police, the government of Madhya Pradesh, seeking a detailed report within two weeks.

It is also expected to include the status of the police investigation and compensation, if any, paid to the aggrieved families of both victims, the statement said.

## **NHRC Probes Deaths of Tribal Students in MP Hostel Electrocution**

<https://www.devdiscourse.com/article/headlines/3105865-nhrc-probes-deaths-of-tribal-students-in-mp-hostel-electrocution>

The National Human Rights Commission (NHRC) has launched an investigation after two Scheduled Tribe students died from electrocution while cleaning a water tank at a hostel in Madhya Pradesh. The NHRC has sought detailed reports from the Chief Secretary and the Director General of Police.

Devdiscourse News Desk | Updated: 30-09-2024 23:01 IST | Created: 30-09-2024 23:01 IST

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a disturbing media report about the electrocution deaths of two Scheduled Tribe students in Madhya Pradesh's Dhar district. The incident occurred while the students were cleaning a water tank on instructions from the hostel superintendent.

According to the report dated September 26, 2024, the students came into contact with a live wire inside the tank. Villagers discovered their bodies and alerted the hostel authorities. The NHRC has issued notices to the Chief Secretary and Director General of Police, demanding a detailed report within two weeks.

The Commission pointed out that the incident raises serious concerns about human rights violations and criticized the hostel authorities for their insensitivity. Following the incident, the hostel superintendent was suspended by the Dhar collector for negligence.



## **NHRC seeks report on deaths of 2 students due to electrocution in MP**

<https://www.uniindia.com/nhrc-seeks-report-on-deaths-of-2-students-due-to-electrocution-in-mp/india/news/3294350.html>

New Delhi, Sep 30 (UNI) Taking suo motu cognizance of the reported deaths of two students due to electrocution while cleaning the water tank of a government-run hostel in Dhar district of Madhya Pradesh, the National Human Rights Commission (NHRC) on Monday issued a notice to the Chief Secretary and the Director General of Police of the state. The Commission has asked the authorities to submit a detailed report on the matter within two weeks.

“The report is also expected to include the status of the police investigation and details of any compensation paid to the aggrieved families of the victims,” the NHRC said. The two students, belonging to a Scheduled Tribe, were electrocuted while cleaning a water tank on the instructions of the superintendent of a government-run hostel in Dhar district on 25th September 2024, the NHRC added. According to a media report published on 26th September, the students came into contact with a live wire connected to a water pump inside the tank while cleaning it.

They were spotted lying in the tank by villagers, who reportedly informed the hostel authorities. The Commission observed that the contents of the news report, if true, raise serious concerns about human rights violations of the victim students. Based on the media reports, it appears that the hostel authorities acted insensitively by instructing the young boys to carry out such a hazardous task, resulting in their deaths, the NHRC said.

## **NHRC Takes Action on Tribal Students Tragic Electrocutation in MP**

<https://www.devdiscourse.com/article/entertainment/3105041-nhrc-takes-action-on-tribal-students-tragic-electrocutation-in-mp>

The National Human Rights Commission has issued a notice to the Madhya Pradesh government following the electrocution deaths of two tribal students. The incident occurred while the students were cleaning a water tank under the instructions of a hostel superintendent. The NHRC demands a detailed report on the situation.

Devdiscourse News Desk | New Delhi | Updated: 30-09-2024 16:07 IST | Created: 30-09-2024 16:07 IST

The National Human Rights Commission (NHRC) has served a notice to the Madhya Pradesh government regarding the electrocution deaths of two tribal students. The incident took place as the students were cleaning a water tank in a government-run hostel in Dhar district, on the directions of the hostel superintendent.

The NHRC, citing media reports, criticized the hostel authorities for their 'insensitive manner' and demanded accountability for the hazardous task assigned to the students, which resulted in their tragic deaths. The students reportedly came into contact with a live wire connected to a water pump inside the tank, leading to their electrocution.

The rights panel has sought a detailed report from the chief secretary and the director general of police of Madhya Pradesh within two weeks, addressing the status of the police investigation and any compensation awarded to the victims' families. The NHRC emphasized that the incident raises serious human rights concerns.

## **NHRC takes suo motu cognizance of death of 2 ST students in MP govt hostel**

<https://theprint.in/india/nhrc-takes-suo-motu-cognizance-of-death-of-2-st-students-in-mp-govt-hostel/2290631/>

The two students belonging to the ST community were allegedly asked to clean septic tanks on campus.

ThePrint Team

30 September, 2024 04:35 pm IST

New Delhi: The National Human Rights Commission Monday took Suo Motu cognizance of the death of two students due to electrocution while cleaning the water tank of a government-run hostel in Dhar district of Madhya Pradesh, a PIB press release stated.

NHRC has called for a detailed report from the government on the 25 September incident within the next two weeks. The commission has also requested the Director General of Police and the Chief Secretary to provide complete information about the status of the police investigation and compensation paid to the families of the victims.

The two students belonging to a Scheduled Tribe, were allegedly asked to clean the water tank by the hostel superintendent. While cleaning the tank, they came into contact with a live wire connected to a water pump inside the tank. The villagers who were present at the time saw the students lying in the tank. The villagers reportedly informed the hostel authorities.

The NHRC has expressed concern over the alleged human rights violation of the two students.

## **NHRC Takes Suo Motu Cognizance of Student Electrocutation Case in Madhya Pradesh**

<https://www.devdiscourse.com/article/law-order/3105131-nhrc-takes-suo-motu-cognizance-of-student-electrocutation-case-in-madhya-pradesh>

<https://www.latestly.com/agency-news/india-news-mp-nhrc-takes-sou-motu-cognizance-of-death-of-2-students-in-govt-hostel-in-dhar-6307967.html>

The National Human Rights Commission calls for a detailed report following the tragic deaths of two Scheduled Tribe students while cleaning a water tank at a government hostel.

Devdiscourse News Desk | New Delhi | Updated: 30-09-2024 20:54 IST | Created: 30-09-2024 20:54 IST

The National Human Rights Commission (NHRC) of India has initiated suo motu proceedings in response to a media report regarding the tragic electrocution deaths of two Scheduled Tribe students at a government-run hostel in Dhar district, Madhya Pradesh. The incident occurred on September 25, 2024, while the students were cleaning a water tank, reportedly on the instructions of the hostel superintendent.

According to the media report published on September 26, the students came into contact with a live wire connected to a water pump inside the tank. Villagers discovered them lying in the tank and immediately alerted the hostel authorities.

The NHRC expressed serious concerns over the alleged human rights violations involving the students. The commission noted that if the report is accurate, it raises alarming questions about the insensitivity of hostel authorities who instructed the young boys to undertake such a dangerous task, ultimately leading to their tragic deaths.

In light of these findings, the NHRC has issued a notice to the Chief Secretary and the Director General of Police of Madhya Pradesh, requesting a comprehensive report within two weeks. This report is expected to include details on the ongoing police investigation and any compensation provided to the families of the deceased students.

## **NHRC ने धार हॉस्टल में दो छात्रों की मौत पर:मुख्य सचिव और DGP को नोटिस जारी कर दो सप्ताह में मांगा जवाब**

<https://www.bhaskar.com/local/mp/bhopal/news/nhrc-on-death-of-two-students-in-dhar-hostel-dhar-133727283.html>

भोपाल 12 घंटे पहले

बीते बुधवार को धार के जनजातीय सीनियर बालक छात्रावास में दो छात्रों की करंट लगने से मौत हो गई थी। इस घटना पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मामले का स्वतः संज्ञान लिया है। NHRC ने मप्र के मुख्य सचिव (CS) और पुलिस महानिदेशक (DGP) को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट देने का निर्देश दिया है।

हॉस्टल अधीक्षक ने टंकी साफ करने को कहा था राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 25 सितंबर को धार जिले में सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी की सफाई करते समय अनुसूचित जनजाति के दो छात्रों की करंट लगने से मौत संबंधी मीडिया रिपोर्ट्स पर स्वतः संज्ञान लिया है। मीडिया रिपोर्ट्स के अनुसार ये छात्र टंकी की सफाई करते समय उसके भीतर पंप से जुड़े बिजली के तार के संपर्क में आ गए थे, जिसके बाद उनकी मौत हो गई थी। ग्रामीणों ने उन्हें टैंक में पड़ा देखकर छात्रावास अधिकारियों को इसकी सूचना दी थी।

### **अफसरों ने छात्रों से खतरनाक काम करने को कहा, ये असंवेदनशील रवैया**

आयोग ने पाया है कि यदि मीडिया रिपोर्ट की तथ्य सामग्री सही है, तो इससे पीड़ित छात्रों के मानवाधिकार उल्लंघन के बारे में गंभीर चिंता पैदा होती है। मीडिया रिपोर्ट्स के अनुसार, ऐसा लग रहा है कि छात्रावास अधिकारियों ने उन छात्रों को ऐसा खतरनाक काम करने के लिए कहकर बहुत ही असंवेदनशील रवैया अपनाया है, जिसके परिणामस्वरूप उनकी मौत हो गई। इसी मामले पर मानवाधिकार आयोग ने मुख्य सचिव और पुलिस महानिदेशक, मध्य प्रदेश सरकार को नोटिस जारी कर दो सप्ताह की अवधि में विस्तृत रिपोर्ट मांगी है। इस मामले में पुलिस जांच की प्रगति की स्थिति और दोनों छात्रों के परिवारों को दी गई मुआवजा राशि की भी जानकारी मांगी है।

हॉस्टल में 2 छात्रों की करंट लगने से मौत:पानी की टंकी में मिले धार के जनजातीय सीनियर बालक छात्रावास में दो छात्रों की करंट लगने से मौत हो गई। घटना बुधवार सुबह करीब 7.30 बजे की है। बताया जा रहा है कि दोनों छात्र हॉस्टल में पानी की टंकी में सफाई करने उतरे थे। हॉस्टल में पानी भरने आए एक ग्रामीण ने ये देखा और बाकी छात्रों और वार्डन को सूचना दी। इसके बाद दोनों छात्रों को अस्पताल भेजा गया। जहां डॉक्टर ने उन्हें मृत घोषित कर दिया। मृतकों में विकास पिता संग्रामसिंह (17) और आकाश पिता शैतान निनामा शामिल हैं। दोनों कक्षा 12वीं के छात्र थे। यहां पढ़ें पूरी खबर....

## NHRC ने मध्य प्रदेश के धार जिले में सरकारी छात्रावास की पानी की टंकी साफ करते समय करंट लगने से दो छात्रों की मौत के मामले का स्वतः संज्ञान लिया

<https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-the-death-of-two-students-due-to-electric-shock-while-cleaning-the-water-tank-of-a-government-hostel-in-dhar-district-of-madhya-pradesh/>



Editor Posted on 30 सितम्बर 2024

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने 25 सितंबर 2024 को मध्य प्रदेश के धार जिले में सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी की सफाई करते समय अनुसूचित जनजाति के दो छात्रों की करंट लगने से मौत संबंधी मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। 26 सितंबर, 2024 को प्रसारित मीडिया रिपोर्ट के अनुसार ये छात्र टंकी की सफाई करते समय उसके भीतर पंप से जुड़े बिजली के तार के संपर्क में आ गए थे, जिसके बाद उनकी मौत हो गई थी। ग्रामीणों ने उन्हें टैंक में पड़ा देखकर छात्रावास अधिकारियों को इसकी सूचना दी थी।

आयोग ने पाया है कि यदि उस रिपोर्ट की तथ्य सामग्री सत्य है, तो इससे पीड़ित छात्रों के मानवाधिकार उल्लंघन के बारे में गंभीर चिंता उत्पन्न होती है। मीडिया रिपोर्टों के अनुसार, ऐसा प्रतीत होता है कि छात्रावास अधिकारियों ने उन छात्रों को ऐसा खतरनाक कार्य करने के लिए कहकर बहुत ही असंवेदनशील रवैया अपनाया है, जिसके परिणामस्वरूप उनकी मौत हो गई।

इसी के अनुरूप, मानवाधिकार आयोग ने मुख्य सचिव और पुलिस महानिदेशक, मध्य प्रदेश सरकार को नोटिस जारी कर दो सप्ताह की अवधि में विस्तृत रिपोर्ट मांगी है। इस मामले में पुलिस जांच की प्रगति की स्थिति और दोनों छात्रों के परिवारों को दी गई मुआवजा राशि, यदि कोई हो, के बारे में भी जानकारी दिये जाने की उम्मीद है।

## **Tribals strongly oppose attempts to trespass into their lands**

<https://www.thehansindia.com/andhra-pradesh/seedap-to-impart-training-to-youth-910936?infinitemscroll=1>

Chowdari Lakshmana Rao Hans News Service | 30 Sept 2024 12:16 PM IST

**SRIKAKULAM:** Tribal people strongly opposed trespass into their lands at ST Makivalasa village in Jalumuru mandal. In the name of construction of Gosala, some of the non-tribes of Kurma village in the same mandal have trespassed into the lands on Saturday. On learning about it, local tribes surrounded them and opposed their move strongly. X As per information the total extent of the land is 290 acres which is in possession of the local tribes. The tribes depend on these lands for livelihood. But recently some of the non-tribes claimed rights over the lands which was opposed by the tribes. The issue was also taken to the notice of the National Human Rights Commission (NHRC)

Later, members of the State commission for STs and National commission for STs inspected the lands and instructed the District Collector and SP to take necessary steps to prevent encroachment of the lands belonging to STs and also directed the officials to settle the issue in a speedy manner.

Even after the involvement of NHRC, National and State Commissions for STs, some of the non-tribes of Kurma village are making relentless efforts to encroach these lands.

“Along with local tribes, we met Narasannapeta Circle Inspector and the police assured to take action against the non-tribes for their highhandedness and attempts to occupy the tribal lands,” said Adivasi Samskhema Parishad (ASP) State vice-president Vaba Yogi. He demanded the officials to register a case against the non-tribes under the provisions of the SC and ST (Prevention of Atrocities) Act. He expressed serious concern on efforts of non-tribals to trespass into the tribes’ lands even after involvement of constitutional and statutory bodies.



## करंट लगने से दूे छात्रों की मौत पर मानवाधिकार आयोग ने म.प्र. सरकार से मांगा जवाब

<https://www.hindusthansamachar.in/Encyc/2024/9/30/NHRC-summoned-Madhyapradesh-government-over-the-d.php>

30 Sep 2024 18:55:32

नई दिल्ली, 30 सितंबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने दूे छात्रों की करंट लगने से हुई मौत पर मध्य प्रदेश सरकार से जवाब मांगा है। मीडिया रिपोर्ट के मुताबिक, मध्य प्रदेश के धार जिले में सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी की सफाई करते समय अनुसूचित जनजाति के दूे छात्रों की करंट लगने से मौत हो गई थी। जिस पर एनएचआरसी ने स्वतः संज्ञान लिया है। एनएचआरसी ने आज यह जानकारी दी। 26 सितंबर 2024 को प्रसारित मीडिया रिपोर्ट के अनुसार ये छात्र टंकी की सफाई करते समय उसके भीतर पंप से जुड़े बिजली के तार के संपर्क में आ गए थे, जिससे उनकी मौत हो गई थी। ग्रामीणों ने उन्हें टैंक में पड़ा देखकर छात्रावास अधिकारियों को इसकी सूचना दी थी। मीडिया रिपोर्ट के अनुसार ऐसा प्रतीत हो ता है कि छात्रावास अधिकारियों ने उन छात्रों को ऐसा खतरनाक कार्य करने के लिए कहकर बहुत ही असंवेदनशील रवैया अपनाया है, जिसके परिणामस्वरूप उनकी मौत हो गई।

मानव अधिकार ने इस पर स्वेटर संज्ञान लेते हुए मध्य प्रदेश सरकार को नोटिस जारी कर दो सप्ताह की अवधि में वृत्त रिपोर्ट मांगी है इस मामले में पुलिस जांच की प्रतिज्ञा की स्थिति और दोनों छात्रों के परिवारों को दी गई मुआवजा राशि दिए जाने के बारे में भी जानकारी मांगी है



## कवर्धा केस पर राज्य महिला आयोग ने राज्यपाल और चीफ जस्टिस को भेजी रिपोर्ट - Kawardha arson case

<https://www.etvbharat.com/hi!/state/state-women-commission-sent-report-on-kawardha-case-to-governor-and-chief-justice-chhattisgarh-news-cts24093006363>

By ETV Bharat Chhattisgarh Team

Published : 11 hours ago

कवर्धा आगजनी केस में राज्य महिला आयोग ने अपनी रिपोर्ट तैयार की है. तैयार रिपोर्ट को किरणमयी नायक ने राज्यपाल, छत्तीसगढ़ हाई कोर्ट के चीफ जस्टिस, सुप्रीम कोर्ट और **राष्ट्रीय मानवाधिकार आयोग** को भेज दिया है.

रायपुर: कवर्धा के लोहारीडीह में हुई घटना के बाद पुलिस ने गांव के कई लोगों को गिरफ्तार किया है. गिरफ्तार किए गए लोगों में बड़ी संख्या में महिलाएं भी शामिल हैं. जेल में बंद महिलाओं और उनके लगाए आरोपों को लेकर राज्य महिला आयोग की टीम अब सख्त नजर आ रही है. जेल में बंद इन महिलाओं से राज्य महिला आयोग ने मुलाकात की. पीड़ित महिलाओं से मुलाकात के बाद महिला आयोग की टीम ने एक रिपोर्ट तैयार की है.

कवर्धा आगजनी केस में महिला आयोग सख्त: दुर्ग जेल में बंद महिलाओं से मुलाकात के बाद महिला आयोग की अध्यक्ष किरणमयी नायक ने राज्यपाल, छत्तीसगढ़ हाई कोर्ट के चीफ जस्टिस, चीफ जस्टिस सुप्रीम कोर्ट और अध्यक्ष राष्ट्रीय मानव अधिकार आयोग को रिपोर्ट भेज दी है. रिपोर्ट में महिला आयोग की अध्यक्ष ने जेल में बंद महिलाओं की वीडियोग्राफी कराए जाने की बात कही है. किरणमयी नायक ने कहा कि वीडियोग्राफी में चोट के निशान नजर आएंगे.

जेल में बंद महिला बंदियों के साथ थाने में अत्याचार हुआ है. महिलाओं के शरीर पर चोट के गंभीर निशान हैं. चोट के निशान ये बताते हैं कि मारपीट की गई है. थर्ड डिग्री से ज्यादा कार्रवाई की गई है.: किरणमयी नायक, अध्यक्ष, राज्य महिला आयोग

बंदियों की वीडियोग्राफी कराने की मांग: किरणमयी ने कहा कि इस मामले में हमने पूरी एक रिपोर्ट तैयार कर राज्यपाल, चीफ जस्टिस छत्तीसगढ़ हाई कोर्ट, चीफ जस्टिस सुप्रीम कोर्ट और अध्यक्ष राष्ट्रीय मानव अधिकार आयोग चारों जगह पर सौंप दी है. हमने अपनी जांच में जो देखा और पाया उसे हमने रिपोर्ट के तौर पर तैयार कर भेजा है. हमने कहा कि मामले में तत्काल कार्रवाई की जाए. बंदियों की वीडियोग्राफी भी होनी चाहिए.

पुलिस अधिकारियों पर एक्शन की डिमांड: किरणमयी नायक ने कहा कि इस रिपोर्ट में हमने वहां के एसपी और संबंधित पुलिस कर्मियों पर कार्रवाई की अनुशंसा की है. पुलिस की आईडेंटिफिकेशन परेड होनी चाहिए ये भी मांग की है. पीटने वालों में महिला और पुरुष दोनों पुलिसकर्मी शामिल थे.

## टैंक साफ करते समय दो छात्रों की मौत पर एनएचआरसी ने मप्र सरकार व डीजीपी को नोटिस जारी किया

<https://www.abc24.in/country/nhrc-issues-notice-to-mp-government-dgp-over-death-of-two-students-while-cleaning-tank-2730758.html>

टैंक साफ करते समय दो छात्रों की मौत पर एनएचआरसी ने मप्र सरकार व डीजीपी को नोटिस जारी किया

:Bhasha Modified Date: September 30, 2024 / 04:57 PM IST, Published Date : September 30, 2024/4:57 pm IST

नयी दिल्ली, 30 सितंबर (भाषा) एनएचआरसी ने सोमवार को कहा कि उसने मध्य प्रदेश सरकार को उन खबरों पर नोटिस जारी किया है जिनमें कहा गया है कि धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय दो आदिवासी छात्रों की कथित तौर पर करंट लगने से मौत हो गई।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक बयान में कहा कि खबरों के अनुसार ऐसा प्रतीत होता है कि छात्रावास अधिकारियों ने लड़कों को ऐसा खतरनाक कार्य करने के लिए कहकर "असंवेदनशीलता" दिखाई है जिसके परिणामस्वरूप उनकी मौत हो गई।

आयोग ने कहा कि उसने "खबर पर स्वतः संज्ञान लिया है कि 25 सितंबर को मध्य प्रदेश के धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय अनुसूचित जनजाति के दो छात्रों की करंट लगने से मौत हो गई।"

मीडिया में 26 सितंबर को आई खबर के अनुसार, छात्र टैंक की सफाई करते समय पानी के पंप से जुड़े एक तार के संपर्क में आ गए। खबर में कहा गया है कि उन्हें ग्रामीणों ने टैंक में पड़े देखा और छात्रावास के अधिकारियों को सूचित किया।

## टैंक साफ करते समय दो छात्रों की मौत पर एनएचआरसी ने मप्र सरकार व डीजीपी को नोटिस जारी किया

<https://hindi.theprint.in/india/nhrc-issued-notice-to-mp-government-and-dgp-on-the-death-of-two-students-while-cleaning-the-tank/736148/>

30 September, 2024 05:04 pm IST

नयी दिल्ली, 30 सितंबर (भाषा) एनएचआरसी ने सोमवार को कहा कि उसने मध्य प्रदेश सरकार को उन खबरों पर नोटिस जारी किया है जिनमें कहा गया है कि धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय दो आदिवासी छात्रों की कथित तौर पर करंट लगने से मौत हो गई।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने एक बयान में कहा कि खबरों के अनुसार ऐसा प्रतीत होता है कि छात्रावास अधिकारियों ने लड़कों को ऐसा खतरनाक कार्य करने के लिए कहकर “असंवेदनशीलता” दिखाई है जिसके परिणामस्वरूप उनकी मौत हो गई।

आयोग ने कहा कि उसने “खबर पर स्वतः संज्ञान लिया है कि 25 सितंबर को मध्य प्रदेश के धार जिले में एक सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी साफ करते समय अनुसूचित जनजाति के दो छात्रों की करंट लगने से मौत हो गई।”

मीडिया में 26 सितंबर को आई खबर के अनुसार, छात्र टैंक की सफाई करते समय पानी के पंप से जुड़े एक तार के संपर्क में आ गए। खबर में कहा गया है कि उन्हें ग्रामीणों ने टैंक में पड़े देखा और छात्रावास के अधिकारियों को सूचित किया।

आयोग ने कहा है कि अगर खबर की विषय-वस्तु सही है तो इससे पीड़ित छात्रों के मानवाधिकार उल्लंघन के बारे में गंभीर चिंता उत्पन्न होती है।

आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह में विस्तृत रिपोर्ट मांगी है।

बयान में कहा गया है कि रिपोर्ट में पुलिस जांच की स्थिति और दोनों पीड़ितों के परिवारों को अगर मुआवजा दिया गया है तो उसकी जानकारी भी शामिल की जाए।

## बीएचयू में दिव्यांग छात्रों पर लाठीचार्ज मामले का मानवाधिकार आयोग ने लिया संज्ञान, जांच शुरू

<https://livevns.news/Varanasi/human-rights-commission-takes-cognizance-of-lathicharge-on/cid15448469.htm>

By Aniket Seth Sep 30, 2024, 18:11 IST

वाराणसी। काशी हिंदू विश्वविद्यालय (बीएचयू) में दिव्यांग छात्रों पर हुए लाठीचार्ज की घटना का **राष्ट्रीय मानवाधिकार आयोग** ने संज्ञान लिया है। इस साल फरवरी में हुई इस घटना पर अब आयोग ने मामला दर्ज कर लिया है। यह घटना तब हुई थी जब कुलपति आवास के पास हुई तोड़फोड़ और हॉस्टलों में छात्रों पर पुलिस द्वारा की गई लाठीचार्ज में कुछ दिव्यांग छात्र घायल हो गए थे। इलाहाबाद हाईकोर्ट के अधिवक्ता डॉ. गजेंद्र यादव द्वारा की गई शिकायत पर आयोग ने यह कार्रवाई शुरू की है।

घटना 17 फरवरी की है, जब बीएचयू के डालमिया हॉस्टल के पास एक कार से साइकिल सवार का एक्सीडेंट हो गया था, जिसमें साइकिल सवार की मौके पर ही मौत हो गई थी। इस दुर्घटना से आक्रोशित छात्रों ने परिसर में इकट्ठा होकर कार चालक के खिलाफ कार्रवाई की मांग की। इसके बाद, छात्रों ने विश्वविद्यालय के मुख्य सिंह द्वार पर धरना शुरू कर दिया। इसी दौरान कुछ शरारती तत्वों और छात्रों ने कुलपति आवास पर पथराव कर दिया, जिससे कुलपति की गाड़ी और परिसर में लगे कई गमले टूट गए।

पथराव की घटना के बाद पुलिस ने स्थिति को नियंत्रण में लाने के लिए लाठीचार्ज शुरू कर दिया। इस कार्रवाई के दौरान पुलिस ने यह ध्यान नहीं रखा कि किसने तोड़फोड़ की और कौन निर्दोष या दिव्यांग छात्र थे। शिकायत के अनुसार, बिना किसी पहचान या जांच के छात्रों पर एकतरफा कार्रवाई की गई, जिसमें कई दिव्यांग छात्र भी घायल हो गए।

शिकायतकर्ता अधिवक्ता डॉ. गजेंद्र यादव ने कहा कि पुलिस ने न केवल धरना स्थल पर मौजूद छात्रों पर लाठियां चलाई, बल्कि सिंह द्वार से गुजरने वाले उन छात्रों पर भी हमला किया, जो इस घटना से पूरी तरह अनभिज्ञ थे। आरोप यह भी है कि कई सुरक्षाकर्मी हॉस्टलों में घुस गए और वहां छात्रों पर लाठियां बरसाईं। खासकर बिरला छात्रावास में कुछ सुरक्षाकर्मियों ने छात्रों को गाली-गलौज भी की, और कई दिव्यांग छात्रों को, जिनमें से कुछ दृष्टिहीन थे और कुछ शारीरिक रूप से चलने-फिरने में अक्षम थे, गंभीर रूप से चोट पहुंचाई गई।

## राष्ट्रीय मानवाधिकार आयोग ने मुख्य सचिव-डीजीपी को भेजा नोटिस:दो छात्रों की मौत के मामले में दो सप्ताह में रिपोर्ट देने का निर्देश

<https://www.bhaskar.com/local/mp/dhar/news/national-human-rights-commission-sent-notice-to-chief-secretary-dgp-133727808.html>

धार8 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 25 सितंबर 2024 को मध्य प्रदेश के धार जिले में सरकारी छात्रावास के अधीक्षक के निर्देश पर पानी की टंकी की सफाई करते समय अनुसूचित जनजाति के दो छात्रों की करंट लगने से मौत संबंधी मीडिया रिपोर्ट का स्वतः संज्ञान लिया है। 26 सितंबर, 2024 को प्रसारित मीडिया रिपोर्ट के अनुसार ये छात्र टंकी की सफाई करते समय उसके भीतर पंप से जुड़े बिजली के तार के संपर्क में आ गए थे। जिसके बाद उनकी मौत हो गई थी। ग्रामीणों ने उन्हें टैंक में पड़ा देखकर छात्रावास अधिकारियों को इसकी सूचना दी थी।

आयोग ने पाया है कि यदि उस रिपोर्ट की तथ्य सामग्री सत्य है, तो इससे पीड़ित छात्रों के मानवाधिकार उल्लंघन के बारे में गंभीर चिंता उत्पन्न होती है। मीडिया रिपोर्टों के अनुसार, ऐसा प्रतीत होता है कि छात्रावास अधिकारियों ने उन छात्रों को ऐसा खतरनाक कार्य करने के लिए कहकर बहुत ही असंवेदनशील रवैया अपनाया है, जिसके परिणामस्वरूप उनकी मौत हो गई।

इसी के अनुरूप, मानवाधिकार आयोग ने मुख्य सचिव और पुलिस महानिदेशक, मध्य प्रदेश सरकार को नोटिस जारी कर दो सप्ताह की अवधि में विस्तृत रिपोर्ट मांगी है। इस मामले में पुलिस जांच की प्रगति की स्थिति और दोनों छात्रों के परिवारों को दी गई मुआवजा राशि, यदि कोई हो, के बारे में भी जानकारी दिये जाने की उम्मीद है।